

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-103**  
IB-298/ND/2022  
New RA/100/2022

**IN THE MATTER OF:**

Shekhar Sarawagi Solo Proprietor of M/s Ado Conmat India **....Applicant**  
**Vs.**

Ghanaram Infraengineers Pvt. Ltd. **.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 02.12.2022**

**CORAM:**

**JUSTICE TELAPROLU RAJANI,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Vishakha Gupta, Adv  
For the Respondent :

**ORDER**

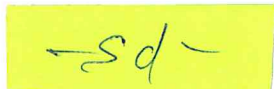
**New RA/100/2022:-**

This is an application under Rule 11 of the NCLT Rules, 2016 for revival of the Petition alongwith affidavit.

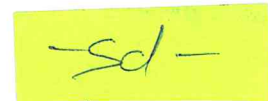
Counsel for Applicant has appeared and submitted that the Hon'ble NCLAT by its judgment dated 26.09.2022 has ordered for revival of this application under Section 9. Since the NCLAT has already ordered revival of this petition, the Company Petition (IB) No. 298 of 2022 is revived and this application is accordingly **disposed of**.

**IB-298/ND/2022:-**

Let notice be issued to Respondents for their appearance as well as reply. Post this matter on **04.01.2023**.



**(RAHUL BHATNAGAR)**  
**MEMBER (T)**  
Khushboo



**(JUSTICE TELAPROLU RAJANI)**  
**MEMBER (J)**